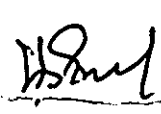




Sr. No.	Date	Orders
		<p>20.04.2000</p> <p>Present : Mr. H. S. Chandhoke for the plaintiff.</p> <p><u>S.No. 998/97</u></p> <p>Defendants have been served but have not put in appearance.</p> <p>Plaintiff has filed this suit for summary procedure under Order 37 CPC. The amount is due on account of balance price of the goods supplied by the plaintiff to the defendants for which some cheques were issued but were dishonoured. Inter alia, it is alleged that a sum of Rs.18,15,687.70 besides interest @ 24% per annum was due from the defendants and the defendant No.2 who is Managing Director of defendant No.1 had acknowledged this liability and had agreed to pay this amount as surety for defendant No.1 along with interest @ 24% per annum. Plaintiff has accordingly filed this suit for recovery of Rs.24,41,699/- besides pendente lite and future interest @ 24% per annum. Defendants have not put in appearance as prescribed under summary procedure of Order 37 CPC. The suit is entitled to be decreed.</p> <p>I accordingly pass a decree in favour of the plaintiff and against the defendants :-</p> <ol style="list-style-type: none"><li>1. for recovery of Rs.24,41,699/-</li></ol> <p style="text-align: right;"></p>



## H.C.D. - I(a) Continuation Sheet

Sr. No.	Date	Orders
		<p style="text-align: center;">--:2:--</p> <p>2. interest @ 18% per annum on the amount of Rs.18,15,687.70.</p> <p>(a) from the date of institution of the suit till decree;</p> <p>(b) from the date of decree till realisation.</p> <p>3. Costs of the suit.</p> <p><u>L.A. 4339/97</u></p> <p>Dismissed.</p> <p style="text-align: right;"><i>J.B. Goel</i> J.B. Goel, J.</p> <p>APRIL 20, 2000 OPN.</p>